

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr) No.270 of 2024

Arjun Munda ... .. Petitioner(s)

Versus

1. The State of Jharkhand through  
Director General of Police, Ranchi.

2. Upendra Kumar ... .. Respondent(s)

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner(s) : Mr. Prashant Pallav, Adv.

For the State : Mr. Manoj Kumar, G.A.III.

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02/03.04.2024: Defect(s) pointed out by the office is/are, hereby ignored, subject to payment of Rs.1,25,000/- in favour of Advocates' Clerks Association, Jharkhand High Court, Ranchi.

Present writ petition has been filed for quashing of the F.I.R. on the ground that it is nothing but malicious prosecution and further no offence is made out against this petitioner.

Counsel for the State is directed to file response in the matter.

As prayed for, list this case on 08.05.2024.

Till further orders, no coercive steps shall be taken against this petitioner in connection with Dhurwa P.S. Case No. 107 of 2023, pending in the Court of Learned Judicial Magistrate, Ranchi.

(Rajesh Kumar, J.)